

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN

Thursday, the 9th day of September 2021 / 18th Bhadra, 1943
WP(C) NO. 18498 OF 2021(J)

PETITIONER:

AJITHA THANKAPPAN, CHAIRPERSON, THRIKKAKARA MUNICIPALITY,
THRIKKAKARA P.O, KAKKANAD, ERNAKULAM DISTRICT, KERALA, PIN-682030.

RESPONDENTS:

1. THE ASSISTANT COMMISSIONER OF POLICE, THRIKKAKARA, KAKKANAD P.O, PIN-682030, ERNAKULAM DISTRICT.
2. THE STATION HOUSE OFFICER, THRIKKAKARA POLICE STATION, KAKKANAD, PIN-682030, ERNAKULAM DISTRICT.
3. P.C.MANOOP, WARD NO.15, KAKKANAD HEALTH CENTRE, RESIDING AT PUNNAPPARAMPIL HOUSE, ATHANI, KUSUMAGIRI P.O, PIN-682030.
4. M.J.DIXON, WARD NO.13, ATHANI, RESIDING AT MATTAKKAL HOUSE, KAKKANAD, KUSUMAGIRI P.O, PIN-682030.
5. SYMON K.X., WARD NO.31, SNEHANILAYAM, RESIDING AT KANNIPARAMPIL HOUSE, CHEBUMUKKU, KAKKANAD P.O, PIN-682030.
6. JIJO CHINGANTHARA, WARD NO.1, BM NAGAR, RESIDING AT ERUKATTU PARAMPU, BM NAGAR, EDAPALLY P.O, ERNAKULAM, PIN-682024.
7. USHA PRAVEEN, WARD NO.29, VAZHAKKALA EAST, RESIDING AT PAREPARAMPIL HOUSE, PALACHUVADU, KAKKANADU P.O, PIN-682030.
8. AJUNA HASHIM, WARD NO. 2, BM NAGAR, RESIDING AT ERUKATTU PARAMPU, BM NAGAR, EDAPALLY P.O, ERNAKULAM, PIN-682024.
9. SUBAIDA RAZAK, WARD NO.26, PADAMUGAL, RESIDING AT CHALAKKARA, PADAMUGAL, KAKKANAD P.O, PIN-682030.
10. ANISIYA HAKIM, WARD NO.25, OLIKUZH, RESIDING AT KUNDUVELI, KAKKANAD P.O, PIN-682030.
11. ARYA BIBIN, WARD NO.22, THANAPADAM, RESIDING AT MALIYEKKAL PARAMPU, KAKKANAD P.O, PIN-682030.
12. K.N.JAYAKUMARI WARD NO.7, VALLYATTUMUGAL, RESIDING AT PERUMALA HOUSE, THENGODE, VALLYATTUMUGAL, THENGODE P.O, PIN-682030.
13. SUMA WARD NO.18, KANNAMKERI, RESIDING AT 18/643, KANNAMKERI, CHITTETHUKARA, CSEZ P.O, PIN-682037.
14. ASMA SHEREEF, WARD NO.17, CHITTETHUKARA, RESIDING AT KUNNAPPILLY, CHITTETHUKARA, CSEZ P.O, PIN-682037.
15. SUNI KAILAS, WARD NO. 6, NAVODAYA, RESIDING AT 1690, MEKKARA, THENGODE P.O, PIN-682030.
16. SALMA SHIHAB, WARD NO.23, KAMBIVELI, RESIDING AT KALAPPATTUPARAMBU, KAMBIVELIKKAKAM, KAKKANAD P.O, PIN-682030.

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to issue appropriate interim order or direction directing Respondents 1 and 2 to ensure effective, adequate and sufficient police protection to the life and limbs of the petitioner from the high handed and dreadful criminal acts of Respondents 3 to 16, their henchmen and

political party workers, so as to enable her to freely and fearlessly enter her office and discharge her duties as the chairperson of the Municipality.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of SRI. S.JAMAL Advocate for the petitioner, the court passed the following:-

P.T.O.



DEVAN RAMACHANDRAN, J.

W.P.(C) No.18498 of 2021

Dated this the 9th day of September, 2021

ORDER

The petitioner will take out notice before admission by speed post returnable within 7 days to the respondents 3 to 16.

The learned Government Pleader – Sri.E.C.Bineesh, will obtain instructions from respondents 1 and 2.

Since I notice that the petitioner is stated to be the elected Chairperson of Thrikkakara Municipality, I deem it appropriate that an interim arrangement be made, even though the learned Government Pleader – Sri. E.C.Bineesh, submits, on instructions, that law and order has now been maintained and that there is no breach of peace.

List this case, therefore, on 17.09.2021; until which time, the 2nd respondent – Station House Officer, will ensure that the life of the petitioner is adequately protected from any threat or intimidation from any source, so as to enable her to conduct herself in her official capacity.

Sd/-

**DEVAN RAMACHANDRAN,
JUDGE**

H/O

SAS/09/09/2021